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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL REMOVE NEW DELHI

C.A. No. 535 of 1995 Date: 22nd August, 1995

HON'BLE MR. S.R. ADISE, MEMBER (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Vinod Kumar, Constable (2373/DAP), S/o Shri Tej pal Singh, R/o Vill. & P.O. Hisawada, Distt. Meerut, U.P.

APPLICANT

(By Advocate: Shri Shankar Raju)

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## **VERSUS**

- 1. Lt. Governor of NCT Delhi & UOI, through the Commissioner of Police, Police Hqrs., M.S.O. Building, I.P. Estate, New Delhi.
- 2. Dy. Commissioner of P olice, 3rd DAP, New Police Lines, Kingsway Camp, Delhi-110009. .. RESPONDENTS

(By Advocate: Shri O.N. Trishal)

## ORDER (ORAL)

## BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

The prayer in this O.A. is for keeping the departmental enquiry against the applicant Shri Vinod Kumar, Constable DAP in abeyance till the final disposal of the case bearing FIR No.247/94 under section 304A IPC pending in the Court of Metropolitan Magistrate, New Delhi. Shri Trishal, respondents counsel has stated at the Bar that the respondents would have no objection in keeping the departmental proceedings in abeyance till the disposal of the abovenoted criminal case against the applicant with the liberty available to the respondents to revive the departmental proceedings, if so advised after the outcome of the criminal

proceedings against the applicant.

2. In view of these submissions made by
Shri Trishal, this O.A. is disposed of with a
direction that the respondents should keep the
departmental proceedings against the applicant in
abeyance till the final disposal of the criminal case
pending in the Court of Metropolitan Magistrate,
New Delhi, with the liberty reserved to them to
revive it if so advised, after the criminal case is
concluded. No costs.

(DR. A. VEDAVALLI) MEMBER (J)

(S.R.ADIGE MEMBER (A)

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